

State Governments, Liquor offences are regulated under the Indian Penal Code, Excise and prohibition Laws of the State Governments and Union Territory Administrations.

All the State Governments and Union Territory Administrations have, however, been requested to evolve both short-term and long term measures to tackle the problem of illicit liquor.

Rise in sickness of small scale units

*48. SHRI NAVIN RAVANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether sick units in small scale industries are increasing day by day;

(b) if so, the percentage of such units as on 31 March, 1982 and the main reasons therefor;

(c) whether Government are considering to bring certain changes in its policy in regard to encouraging small scale industries, a subject which has been particularly emphasised in the revised 20-point programme; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The Government has taken several measures for facilitating the growth and updating technology of small scale industries which include extension of institutional network especially in backward areas for providing necessary back-up support and services to small scale units, consolidation and improvement of workshop facilities, setting up of Process and Product Development Centres and Field Testing Stations, provision of increased marketing support strengthening of coordination and linkages with various Central and State agencies measures to remove the constraints of raw materials etc.

Report of study group on financing of the private corporate sector

*49. SHRI R. N. RAKESH;

SHRI K. RAMAMURTHY:

Will the Minister of PLANNING be pleased to state:

(a) whether the Study Group on financing of the private corporate sector in the Sixth Plan has completed its work and submitted the report;

(b) if so, its main recommendations; and

(c) if not, the reasons thereof, and the reaction of Government for not completing the work?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) to (c). The Study Group on financing of the private corporate sector in the Sixth Five Year Plan is in the process of finalising its recommendations and is expected to submit its report by the end of October, 1982. Due to the complexities of the issues involved requiring detailed examination, the work could not be completed within the stipulated time frame. Government, therefore, agreed to extend the term of the Study Group till the end of October, 1982.

Dowry deaths

*50. SHRI N. K. SHEJWALKAR:

SHRI B. V. DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have monitored the number of dowry deaths that have occurred in the country during the last six months, State-wise; and

(b) the effective steps including the amendment of Dowry Act being taken to stop this menace?

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): (a) The State Governments and Union Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the total number of dowry

deaths during the last six months, state-wise is compiled on All India basis as it is a State subject.

(b) Detailed instructions were issued to All State Governments and Union Territory Administrations on the subject on 18-8-1982. A copy of the instructions issued is laid on the Table of the House [Placed in Library. See No. LT—5464/82] To, curtail the evil of dowry system, the amendment of the existing Dowry Prohibition Act, 1961 is under consideration of the Government.

तारापुर परमाणु विद्युत केन्द्र के लिए ईंधन की प्राप्ति

* 51. श्री मोती भाई झार० चौधरी :

श्री बापू साहेब पुरलेकर :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यदि तारापुर परमाणु विद्युत केन्द्र के लिये अपेक्षित परमाणु ईंधन प्राप्त नहीं किया जाता तो उसके लिये कार्य करना कठिन हो जायेगा ; और

(ख) यदि हां, तो किन-किन देशों के साथ ऐसा ईंधन प्राप्त करने के लिये बातचीत करने का विचार है ?

प्रधान मंत्री (श्रीमती इंदिरा गांधी) :

(क) उपलब्ध ईंधन को लम्बे समय तक चलाने के उद्देश्य से तारापुर परमाणु बिजलीघर को उसके विद्युत-स्तर से कम स्तर पर चलाया जा रहा है। अनुमान है कि ईंधन का वर्तमान भंडार सन् 1984 तक चलेगा। तथापि, भारत सरकार इस बात का पूरा-पूरा ध्यान रखेगी कि तारापुर परमाणु बिजलीघर लगातार काम करता रहे।

(ख) अमरीका के साथ हाल ही में हुई एक सहमति के अन्तर्गत तारापुर परमाणु बिजलीघर की ईंधन संबंधी आवश्यकता को पूरा करने का दायित्व अमरीका के स्थान पर फ्रांस ले लेगा, तथा यह दायित्व सन् 1963 में भारत और अमरीका के बीच हुए सहकार करार की और उस करार के आधार पर सन् 1971 में हुए सुरक्षोपाय संबंधी करार की सीमाओं में रहेगा। फ्रांस के साथ कुछ बातचीत हुई है तथा दोनों सरकारों के बीच विचार विमर्श जारी है।

हैदराबाद में परमाणु ऊर्जा संयंत्र का बन्द होना

* 52. श्री दया राम शास्त्री : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसाधित यूरेनियम की कमी के कारण हैदराबाद स्थित परमाणु ऊर्जा संयंत्र बन्द होने वाला है; और

(ख) क्या संयुक्त राज्य अमरीका ने वर्ष 1980, 1981 और 1982 में मांग के अनुसार संसाधित यूरेनियम की सप्लाई नहीं की है ; और

(ग) यदि हां, तो उ.प्र. पर सरकार की क्या प्रतिक्रिया है तथा इस संयंत्र को चालू करने के लिये क्या वैकल्पिक व्यवस्था की गई है ?

प्रधान मंत्री (श्रीमती इंदिरा गांधी) :

(क) परमाणु ऊर्जा विभाग के हैदराबाद स्थित नाभिकीय ईंधन सन्निधि के समृद्ध यूरेनियम अनुभागों का काम समृद्ध यूरेनियम न मिलने की वजह से सितम्बर, 1982 के दूसरे सप्ताह से रोक दिया गया है।